

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2974  
ANSWERED ON FRIDAY THE 2<sup>nd</sup> DECEMBER, 2016/  
AGRAHAYANA 11, 1938 (SAKA)**

**RELAXATION OF E-FILING REGULATIONS**

**QUESTION**

**2974. SHRI B.V. NAIK:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

**(a) whether the Government has taken notice of difficulties faced by companies and professionals in electronic filing of forms and documents and if so, the details thereof;**

**(b) the steps taken by Government to improve the process of electronic filing of documents and to implement the suggestions given by stakeholders;**

**(c) whether the Government intends to relax the existing regulations pertaining to electronic filing of documents to provide relief to the assesses; and**

**(d) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**THE MINISTER OF STATE**

**IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)**

**कारपोरेट कार्य मंत्रालय में राज्य मंत्री**

**(श्री अर्जुन राम मेघवाल)**

**(a) and (b): MCA21 system is operated on a Build Own Operate Transfer (BOOT) model by a Service Provider. Service Level Agreements have been concluded with the Service provider and performance of the system is measured against these service levels. The performance of the MCA21 system is monitored with respect to the daily rate of filing of documents by the stakeholders, as well as by the complaints of the stakeholders. Based on the feedback received, improvements in e-forms and rationalization of processes have been carried out.**

**(c) and (d): No, Madam. Electronic filing being more efficient and transparent, no retrograde step of doing away with the same is contemplated.**

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